Rs. 78,665.44 crore. The deficiencies pointed out by the audit in the aforesaid report relate to overstated assets/profits and understated liabilities/losses, departures from Accounting Standards, not obtaining confirmation of balances in respect of debtors/creditors and deficiencies in internal control, etc.

(c) and (d) The administrative Ministries/Departments concerned with the Central Public Sector Enterprises (CPSEs) are required to take necessary action on the observations made/deficiencies pointed out in the report of C&AG and submit the Action Taken Notes (ATN) to the Committee on Public Undertakings (COPU) after getting the same vetted by the Office of C&AG.

## Financial restructuring of NACIL

## 3429. SHRI PRASANTA CHATTERJEE: SHRI TAPAN KUMAR SEN:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Secretary, Board for Reconstruction of Public Sector Enterprises (BRPSEs) has objected that the sickness and proposed financial restructuring of National Aviation Company of India Limited/Air India has not been referred to BRPSE so far; and

(b) if so, the reasons therefor and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) Secretary, Board for Reconstruction of Public Sector Enterprises (BRPSE) had written to Ministry of Civil Aviation to refer the restructuring of National Aviation Company of India Limited (NACIL) to BRPSE for its advice.

## PSUs in West Bengal

3430. SHRI SHYAMAL CHAKRABORTY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) how many nationalized Public Sector Undertakings (PSUs) are there in West Bengal;

- (b) the details of closed PSUs in West Bengal out of them;
- (c) the details of land of these PSUs;
- (d) whether there has been any decision for opening them;
- (e) if so, by when they will be re-opened;
- (f) the companies which will be re-opened; and;

(g) whether the Government will give these lands in lease to the State Government for opening up of new industries in case the Central Government does not have any plan in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) As per available information, there were 19 sick units which were taken over by the Government in the State of West Bengal.

(b) Out of these 19 Central Public Sector Enterprises (CPSEs), 7 CPSEs namely Bharat Immunity Ltd., Smith Stanistreet and Pharmaceuticals Ltd., Bharat Brakes and Valves Limited, Bharat Process and Mechanical Engineers Ltd., Cycle Corporation of India Limited, Weighbird India Limited and Reayrolle Burn Ltd. have since been closed.

(c) Information in respect of land of CPSEs is kept by concerned CPSEs and official liquidators appointed by the Courts.

(d) to (f) Decision in respect of revival and re-opening of CPSEs is taken by the concerned administrative Ministry/Department.

(g) Utilization of land of the closed companies is done as per the Companies Act, 1956. In case of companies referred to the Board for Industrial and Financial Reconstruction (BIFR), utilization of land is done as per directions of the BIFR.

## CAG report about BHEL

3431. SHRI PRABHAT JHA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that according to the Comptroller and Auditor General (CAG) report-2008, Bharat Heavy Electricals Limited (BHEL) has placed an order worth crores of rupees with a banned power equipment manufacturing company;

- (b) if so, the details thereof;
- (c) the reasons for placing order with a banned company; and
- (d) the details of action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (d) The Comptroller and Auditor General of India (C&AG) through its agency, *viz*. Principal Director of Commercial Audit (PDCA) had in June, 2008 made observations as a 'Draft Para' on awarding of contract worth Rs. 26.61 crore by one of the units of Bharat Heavy Electricals Ltd. (BHEL) on a vendor, despite ban on all business dealings with that firm. The circumstances in which the order was placed by the concerned unit of BHEL have been furnished to the PDCA in November, 2008. The vendor company was banned *vide* Orders dated 01.3.2006 whereas the order placed on it pertained to the tender dated 19.07.2005 for which the technical bid was opened on 26.09.0005 and the technical recommendation made on 04.02.2006. (all prior to the date on which the said company was banned). Award of contract against these recommendations on a later date was an administrative decision taken in the best interest of BHEL.